

**Company:** Sol Infotech Pvt. Ltd. **Website:** www.courtkutchehry.com

**Printed For:** 

Date: 08/11/2025

## (2018) 02 CHH CK 0153

## **Chhattisgarh High Court**

Case No: CONT No. 71 Of 2018

P. R. Yadav APPELLANT

Vs

Miss. Rita Shandilya Secretary, State Of

cretary, State Of RESPONDENT

Chhattisgarh And Ors

Date of Decision: Feb. 7, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

**Advocate:** Malay Shrivastava **Final Decision:** Disposed Of

## **Judgement**

Sanjay K. Agrawal, J

- 1. Heard.
- 2. This contempt petition has been filed by the petitioner herein, alleging non-compliance of this Court's order dated 09.08.2017 passed in W.P.
- (S) No. 3552/2017.
- After hearing learned counsel appearing for the petitioner, I deem it appropriate to give one opportunity to the respondent/contemnor to

ensure compliance of this Court's order dated 09.08.2017 passed by this Court.

4. The petitioner may also make additional representation along with the copy of this order within ten days from today before the respondent

and, in turn, the respondent shall ensure the compliance of this Court's order dated 09.08.2017 in its letter and spirit expeditiously.

5. With the aforesaid direction, the contempt case stands finally disposed of.	